

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT
AND
SMT. MADHUMITA ROY, JUDICIAL MEMBER**

**ITA No.4764/Del/2018
Assessment Year : 2014-15**

Smt. Reena Mendiratta, House No. 154, Sector 7-A, Faridabad, Haryana PAN:BROPM7165G	Vs.	Income Tax Officer, Ward-2(2), Faridabad
(Appellant)		(Respondent)

Appellant by : None
Respondent by : Shri. M. Baranwal, Sr. DR
Date of hearing : **26.11.2020**
Date of pronouncement : **26.11.2020**

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2014-15 is directed against the order of learned CIT(A), New Delhi dated 09.05.2018.

2. The assessee, vide its letter dated 04.11.2020, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme,

2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 26th November, 2020.

Sd/-
(MADHUMITA ROY)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

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Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order
Assistant Registrar